

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO. 954/92.

Date of Order: 23-11-92.

Between:

Smt. V. Venkayamma. ✓

.. Applicant.

and

1. The Flag Officer, Commanding-in-Chief,
Eastern Naval Command,
Visakhapatnam.
2. Chief Staff Officer, (P&A), Mukhalaya,
Poorv Navasena Kaman,
Navsena Base, Visakhapatnam.
3. Officer-in-Charge, Marine Gas Turbine
Overhaul Centre, Mulagada Area,
Visakhapatnam.

..

Respondents.

For the Applicant: Mr. M. P. Chandramouli, Advocate

For the Respondents: Mr. N. R. Devraj, Sr. CGSC.

CORAM:

THE HON'BLE MR. R. BALASUBRAMANIAN : MEMBER(ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER(JUDL)

The Tribunal made the following Order:-

Admit: Eight weeks time given to the respondents
to file counter with an advance copy to the applicant's counsel.
The applicant is at liberty to file reply within 2 weeks thereafter.

Dist the case on 18.1.93. The interim order is extended
till 20-1-93.

824/11/92
Deputy Registrar (J)

To

1. The Flag Officer, Commanding-in-Chief,
Eastern Naval Command, Visakhapatnam.
2. The Chief Staff Officer, (P&A) Mukhalaya,
Poorv Navasena Kaman, Navsena ~~Base~~ Base, Visakhapatnam.
3. The Officer-in-Charge, Marine Gas Turbine
Overhaul Centre, Mulagada Area, Minid PO Visakhapatnam.
4. One copy to Mr. M. P. Chandramouli, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One spare copy.

pvm.

*W.S. and
J.D.
23/11/92*